

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No. 109**  
**(IB)-587(ND)/2020**

**IN THE MATTER OF:**

Fedex Express Transportation and  
Supply Chain Services (India) Pvt  
Ltd

... Applicant/Petitioner

Vs

Shoppers Supply Overseas  
Pvt Ltd

... Respondent

**Order under Section 9 of IBC.**

**Order delivered on 22.12.2020**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K. K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

Learned Counsel for the Applicant states that after issuing notice, the Corporate Debtor had approached the Applicant for settlement and seeks adjournment on the same ground. Learned Counsel further states that service affidavit has been filed. The same has not come to the Court records.

List the matter on **22.01.2021**.

Sd/-  
**(K. K. VOHRA)**  
**MEMBER (TECHNICAL)**

Upasana- 22.12.2020

Sd/-  
**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

